

ITEM NO.27

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1362/2023

SAQUIB ABDUL HAMID NACHAN

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.252773/2023-PERMISSION TO APPEAR AND ARGUE
IN PERSON

IA No. 252773/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 06-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petitioner who is lodged in Tihar Jail, wants to argue his case in person. The petitioner, however, could not complete his submissions due to poor connectivity. The authorities of Tihar Jail would ensure proper online connectivity on the next date of hearing.

List on 04.12.2024.

(KAPIL TANDON)
COURT MASTER (SH)

(PREETHI T.C.)
ASSISTANT REGISTRAR